

**Fresh Investment in Coal Industry**

5735. SHRI RAM PRAKASH: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5405 on the 22nd December, 1972 regarding fresh investment in coal industry and state:

(a) whether the information has since been collected; and

(b) the market value of the shares as on 31st March and 31st December of the years under reference and names of Stock Exchange where they are available?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir. It has since been laid on the Table of the House.

(b) The information in respect of the companies referred to in part (a) of the question is given in the statement laid on the Table of the House. [Placed in Library. See No. LT—6089/73]

**Share of States from Central Taxes**

5736. SHRI MURASOLI MARAN: Will the Minister of FINANCE be pleased to state the share from each Central tax received by each State and Union Territory during 1962-63 and 1972-73?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): A Statement showing the share of Central taxes and duties paid to each State during 1962-63 and 1972-73 is laid on the Table of the House. [Placed in Library. See No. LT 6090/73] under the provisions of the Constitution, no share from Central taxes and duties is payable to the Union Territories.

**Loan disbursed by Punjab National Bank to mining enterprises**

5737. SHRI M. SUDARSANAM: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 811 on the 4th August, 1972 and state:

(a) whether the loans of Rs. 35 lakhs were disbursed by the Punjab National Bank as the party had raised the matching shareholders capital of more than Rs. 17 lakhs in 1969-70 and the

Central Bank could not disburse a like amount as that party had not raised any amount as Shareholders' capital;

(b) the exact amount of capital raised from Shareholders in 1969-70 by the parties who were sanctioned loans, the date of disbursements, changes of conditions of loan asked by the party if any; and

(c) which of the party consulted independent consultant?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) to (c). As indicated in the earlier reply the Punjab National Bank had already disbursed the loan. The Central Bank of India has not so far disbursed the loan as the concerned party could not comply with the requirements of the Bank regarding disbursement. In accordance with the practice and usage customary among bankers and by virtue of the provision of section 13 of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, banks are enjoined by statute not to divulge information in respect of their individual constituents and it is therefore not possible for the banks to divulge details of the nature asked for by the Hon'ble Member.

**Setting up of Indian Trade Service**

5738. SHRI C. H. MOHAMED KOYA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is a proposal to set up a service known as the Indian Trade Service;

(b) if so, what is the stage at which the matter stands at present; and

(c) whether Government will take steps to expedite the formation of the above service?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) and (c). The matter is being processed in consultation with the concerned Departments. Government are endeavouring to constitute the service as early as possible.